

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

Original Application No. 1348 of 2024

IN THE MATTER OF:

ANAND PURI GOVIND GARG TANK ROAD
RESIDENTS WELFARE ASSOCIATION

... **Applicant**

Versus

GOVT. OF NCT OF DELHI AND ORS.

... **Respondents**

N.D.O.H.- 28.04.2026

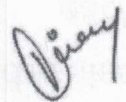
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Applicant

Through:



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Delhi.

Date - ___/___/2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

Original Application No. 1348 of 2024

IN THE MATTER OF:

ANAND PURI GOVIND GARG TANK ROAD ... Applicant
RESIDENTS WELFARE ASSOCIATION

Versus

GOVT. OF NCT OF DELHI AND ORS. ... Respondent

N.D.O.H.- 28.04.2026

**APPLICANTS REPLICATION / REJOINDER TO THE REPLY FILED BY
THE RESPONDENT No. 08 - FAITH ACADEMY SCHOOL**

The applicant denies all allegations, averments, and contentions raised in the counter affidavit/Reply except those specifically admitted in the Original Application and reiterated herein with supporting documents. The counter affidavit/Reply is evasive, factually incorrect, and legally unsustainable, misleading, and devoid of substantive rebuttal to the environmental violations raised in the Original Application. The applicant's case is founded on the constitutional mandate under Articles 21, 48-A, and 51-A(g), the National Green Tribunal Act, 2010, Environment Protection Act, Water Act 1974 and the public trust doctrine.

Rejoinder to the Reply of the Respondent to the Synopsis & List of Dates:

The applicant denies all allegations, averments, and contentions raised in the counter affidavit/Reply except those specifically admitted in the Original Application and reiterated herein with supporting documents. The counter affidavit/Reply is evasive, factually incorrect, and legally unsustainable, misleading, and devoid of substantive rebuttal to the environmental violations raised in the Original Application.

Rejoinder to the Reply of the Respondent to the Preliminary Objections (PO)

Preliminary Submission At the outset, the Applicant denies each and every allegation, contention, and submission made in the Preliminary Objections unless specifically admitted herein. The objections are misconceived, legally untenable, and intended to deflect attention from the substantive environmental violations raised in the Original Application. The OA is maintainable, within limitation, and squarely within the jurisdiction of this Hon'ble Tribunal under Sections 14 and 15 of the National Green Tribunal Act, 2010.

PO14 – Alleged lack of jurisdiction due to pending High Court writ petitions

Denied. The pendency of W.P. No. 13732/2021 and W.P.(C) No. 14561/2021 before the Hon'ble High Court does not oust the jurisdiction of this Hon'ble Tribunal in matters involving substantial questions relating to the environment.

- The subject matter before the High Court pertains to direction dated 17.12.2020 as passed by the Hon'ble High Court in W.P. (C) No. 10532/2020, according to which the DDA was to dispose of the Petitioners objection to the measurement of the land concerned, whereas, the present OA raises distinct issues of environmental degradation, ecological restoration, and statutory non-compliance under the Environment (Protection) Act, 1986, Water Act 1974, and Air Act.
- Section 29 of the NGT Act bars civil courts but not constitutional courts; however, there is no bar on parallel adjudication where the causes of action and reliefs differ.
- The Applicant's impleadment in the writ petitions does not preclude independent proceedings before the NGT (see **Forward Foundation v. State of Karnataka**, (2015) 12 SCC 1).

- Interim protection granted to the Respondent in the writ petitions does not extend to immunising them from environmental scrutiny under the NGT Act.

PO15 – Land use as play field; pond restoration impossible; no ongoing violation; suppression of facts

Denied in toto.

- **Land use argument:** The CBSE affiliation requirement for a play field is irrelevant to the statutory duty to protect and restore water bodies under the Wetlands (Conservation and Management) Rules, 2017, Water Act 1974 and the Public Trust Doctrine. Moreover, the CBSE has provision wherein a school can utilize a public park and other ground available for public at large, therefore no need to have its own playground for affiliation. The Respondents affiliation document is annexed herewith and marked as **Annexure A-20** for clarity on norms.
- **Past conversion to institutional land:** Conversion by DDA does not extinguish environmental obligations, constitutional safeguard and protection under the Environment and Water Act; see **Hinch Lal Tiwari v. Kamala Devi**, (2001) 6 SCC 496, holding that ponds must be restored irrespective of the current land use.
- **Restoration feasibility:** The assertion that restoration is impossible after 43 years is contrary to NGT precedents where filled-up water bodies have been ordered to be revived (see **Ajay Dubey v. State of M.P.**, OA No. 317/2015, NGT PB).
- **No ongoing harm:** The continued occupation and non-restoration of the site constitute a "continuing wrong" under Section 14(1) of the NGT Act; limitation does not apply.
- **Suppression of facts:** The allegation of lack of clean hands is baseless and scandalous in nature, inspired with malice; all material facts, including historical land use and present status, have been disclosed in the OA with supporting annexures.

PO16 – Allegation of fraud, malice, and extortion

Denied in toto. The allegations are scandalous, unsupported by any evidence, and intended to prejudice the Tribunal against the Applicant.

- The OA has been filed bona fide in public interest to protect the environment, as permitted under Section 18(2) of the NGT Act.
- No particulars of the alleged fraud or extortion are provided, rendering the objection vague and liable to be struck off. In fact the provisions of the RTE Act were also not adhered to by the Respondents.
- The Hon'ble Supreme Court has repeatedly held that bald allegations of malice cannot defeat a public interest environmental action (see **M.C. Mehta v. Union of India**, (1987) 1 SCC 395).

PO17 – Vehemently denied. The cause of action is continuing in nature as the environmental harm — namely, the non-restoration of the water body and ecological loss — persists to date.

Section 14(1) of the NGT Act allows applications within six months from the date of cause of action, extendable by 60 days; in cases of continuing environmental damage, the clock runs afresh each day (see **Goel Ganga Developers v. Union of India**, (2018) 18 SCC 257). Even the ongoing alteration and new development on the subject land in question amounts to the continues harm to the environment at the hands of the Respondents.

Even, if the allotment/lease occurred in the year 1980/1984, the environmental obligation to restore and protect the site remains. The Public Trust Doctrine imposes a continuing duty on the State and allottees under the lease. Moreover, it may not be out of the place to say that, the land so allotted, was actually the one forming the catchment area of the natural pond and may have been the land initially slated to be allotted under lease to the College. Therefore, the allotment/lease of the said portion of land was made on temporary basis to the Respondents, to be used as playfield, with the covenant, that they must not change or alter the topography of the land so leased admeasuring approximately 0.98 acres, which may also

include some portion of the passage. The document or noting citing acknowledgment and existence of the natural pond is annexed herewith and is marked as **Annexure A-21**.

The assertion that the site has "no public use or ecological value" is contrary to scientific evidence that filled-up wetlands can be restored to ecological function.

The reliance on *Union of India v. State of Gujarat* and *Sukhdev Vihar RWA* is misplaced; those cases involved facts where no continuing environmental harm was established, unlike the present matter.

Therefore, the Applicant with great humility would reaffirm its stand, that the Preliminary Objections are devoid of merit and liable to be rejected. The OA is maintainable, within limitation, and raises substantial questions relating to the environment that fall squarely within the jurisdiction of this Hon'ble Tribunal.

Para-wise Replication / Rejoinder to the Reply of the Respondent to the "Facts in Brief"

The applicant denies all allegations, averments, and contentions raised in the Reply/counter affidavit except those specifically admitted in the Original Application and reiterated herein with supporting documents. The Reply/counter affidavit is evasive, factually incorrect, and legally unsustainable. The applicant's case is founded on the constitutional mandate under Articles 21, 48-A, and 51-A(g), Environment Protection Act, Water Act 1974, the National Green Tribunal Act, 2010, and the public trust doctrine.

Para 01: The contents of the reply in para 1 of the "facts in brief" are denied in toto, save and except what is specifically admitted in the Original Application. The present application has been filed bona fide and in public interest, within the scope of Section 14 of the National Green Tribunal Act, 2010, to address continuing environmental harm. The applicant is duly authorised to institute these proceedings; the Respondents have defended the writ by the Petitioner/Applicant before the Hon'ble High Court of Delhi and therefore cannot raise the question on authorization, owing to

application of maxim of "Constructive Res-judicata". Hence, the allegation that there is no such resolution is false and contrary to record. The applicant association, by its very constitution, is committed to securing a healthy and conducive living environment for its members and the neighbourhood, and the present proceedings are a direct manifestation of that mandate.

Para 02 to 04: The contents of paras 2 to 4 of the Respondent's reply are wrong, misleading, and denied. The respondent's reliance on the age of the allotment and the pre-1986 status of the Environment (Protection) Act is misconceived. Environmental obligations arise not only from statutory enactments but also from constitutional mandates under Articles 21, 48-A, and 51-A(g) of the Constitution of India, which are of continuing nature. The existence of a natural pond and open space in the subject land / disputed area is supported by contemporaneous records, including DDA file notes pertaining to subject land in question. The document or noting citing acknowledgment and existence of the natural pond is annexed herewith and is marked as **Annexure A-22**.

The respondent's narrative of "water-logging with filth" in 1981 in fact corroborates the presence of a natural depression/water body, which ought to have been preserved and rejuvenated rather than obliterated. The inauguration stone and constituency boundaries are irrelevant to the environmental character of the land. The applicant has never claimed exclusive recreational rights but asserts the public trust doctrine — that such ecological assets are held for the benefit of the public at large and cannot be alienated or repurposed in violation of environmental norms.

Para 05: The contents of para 5 of the Respondent's reply are denied. The DDA's uploaded layout plans are not conclusive proof of the absence of a water body, particularly when independent revenue records, site inspections, and historical correspondence confirm its existence. Details regarding formation of survey team along with survey report and the reasons for not handing over the possession of land to the College is Annexed herewith and marked as **Annexure A-23**.

The absence of demarcation in a planning map does not extinguish the physical reality of a pond or its ecological function. The respondent's own letter dated 17.09.1984 refers to a "slushy, unused, vacant area" adjoining their land — a description consistent with a natural depression or seasonal water body. The attempt to equate "slushy" solely with filth and to deny its environmental character is untenable. Similarly, the DDA letter dated 26.09.1983 acknowledging an "unused portion shown for a park" supports the applicant's case that the area was earmarked for public/open space use. Accessibility issues at the time do not justify encroachment or change of use. Respondent No. 07 official file noting recording factual position of the land in question is annexed herewith and is marked as **Annexure A-24.**

Para 06: The contents of para 6 of the Respondent's reply are denied in entirety. The blockage of the historical passage and the encroachment upon the pond/open space by the respondent school have caused grave inconvenience to residents and have aggravated traffic congestion and air pollution in the locality. The existence of multiple accesses elsewhere does not diminish the environmental and mobility impact of blocking a traditional route. The respondent's attempt to shift blame to commercial activity in Tank Road Market is irrelevant to the present cause of action and amounts to a diversion from their own statutory duties.

The environmental benefits claimed by the respondent from maintaining internal greenery do not offset the ecological loss caused by obliterating a natural water body and obstructing public access. Awards for horticulture, rainwater harvesting, or solar panels, while commendable, cannot be used as a shield against accountability for environmental degradation in violation of the public trust doctrine and the NGT's mandate. The Respondent School, in anyway has to perform all the activities such as rainwater harvesting, plantation, solar panel, etc., in order to meet out the affiliation requirement for CBSE and is not voluntary or for the benefit of the association or society at large, same can be seen from the content of the **Annexure A-20.**

Para 07: The contents of para 7 of the Respondent's Reply are denied in toto. The respondent's assertion that no pond ever existed is contrary to contemporaneous revenue records, site inspection reports, and historical correspondence, which clearly identify the presence of a natural water body in the disputed area. Respondent No. 07 official file noting recording factual position of the land in question and sketch of the area are annexed herewith and are marked as **Annexure A-25**.

The existence of rainwater harvesting systems or internal horticulture within the school premises does not negate the fact of environmental degradation caused by obliteration of the pond. The allegation of selective targeting is baseless — the applicant's case is founded on documentary evidence and the public trust doctrine, not on any personal or institutional bias.

Para 08-09: The contents of paras 8 and 9 are denied. The communications referred to in the Original Application are drawn from official records and RTI responses. Whether or not they were addressed directly to the respondent is immaterial to their evidentiary value in establishing the historical and environmental character of the site.

Para 10: The contents of para 10 are denied. The applicant reiterates that the land bearing the natural pond — now buried under concrete — forms part of the area under the respondent's control, Copy of the photographs obtain from the Respondents own website, document or noting citing acknowledgment and existence of the natural pond and relevant geo-imaging are Annexed here as **Annexure A-26 (Colly)**.

The respondent's claim of no construction on the playground is misleading; the environmental grievance is not limited to built-up structures but extends to any alteration or covering of the pond area, which constitutes a violation of the public trust and applicable environmental norms such as violation of Water Act 1974 and the constitutional safeguard under Article 21 & 48A. The lease covenants, read with the Delhi Development Act and MPD-2021, require preservation of such ecological assets.

Para 11-12: The contents of paras 11 and 12 are denied. The pendency of any matter relating to the playground before another forum does not bar this Hon'ble Tribunal from adjudicating the distinct environmental issues raised herein, as per Section 14 of the NGT Act, 2010. The applicant seeks no "undue benefit" but only the enforcement of statutory environmental obligations.

Para 13: The contents of para 13 are denied. The destruction of the natural pond and the resultant ecological imbalance, including potential public health impacts, are supported by photographic evidence, expert reports, and site inspections. The presence of a rainwater harvesting system within the school does not offset the loss of a natural recharge zone. Allegations regarding the applicant's locality, building norms, or commercial activity are irrelevant to the present cause of action and appear intended to divert attention from the respondent's own statutory duties.

Para 14-16: The contents of paras 14 to 16 are denied. The environmental publications and reports relied upon by the applicant are relevant to the broader context of ecological degradation in the area and support the need for protective measures. The respondent's blanket denial without specific rebuttal is untenable.

Para 17: The contents of para 17 are denied. The tagging of "Prasad Nagar Lake/Jheel Park" by the NGT-appointed monitoring committee does not preclude the existence of other water bodies in the vicinity, including the one forming the subject matter of this application. The applicant's claim pertains to a distinct pond area, supported by revenue and planning records and not limited to the tagged lake and the same can be ascertain from the official records annexed herewith as **Annexure A-27**.

Para 18: The contents of para 18 are denied. The closure of the passage has been documented through site photographs and local testimonies. The resultant congestion and environmental impact are real and continuing, irrespective of the respondent's denial.

Para 19: The contents of para 19 are denied. While commercial activity in the area may contribute to traffic, this does not absolve the respondent of responsibility for its own actions that exacerbate congestion and environmental harm. The applicant's grievance is specific to the obstruction and alteration of the traditional access route.

Para 20: The contents of para 20 are denied. The absence of complaints between 1981 and 2017 does not extinguish the applicant's right to seek redress for a continuing environmental wrong. The doctrine of continuing cause of action applies to ecological harm, and the Tribunal's jurisdiction is not time-barred in such cases.

Para 21: The contents of para 21 are denied. The encroachment and destruction of the natural pond have caused loss to the residents and the environment, as evidenced by the Photograph of the inundation of the Tank Road locality and as well as from the fact that during summer this whole area witness acute water shortage crisis. The ground water table has diminished to a point of scarcity. The respondent's bare denial is unsupported by credible evidence and is contrary to the material placed on record.

In the light of the above para-wise submissions, the applicant reiterates the reliefs sought in the Original Application and prays that the Reply/counter affidavit of the Respondents be rejected, and appropriate directions be issued for the restoration and protection of the pond/open space and removal of obstructions, in the interest of justice and environmental protection.

Replication / Rejoinder to the Reply of the Respondent to the Grounds

Grounds (i)-(xix): The sweeping denial of all grounds in the Original Application is misconceived and untenable. The applicant's grounds are based on verifiable facts, statutory provisions, and binding judicial precedents, and are therefore fully available to the applicant in law.

1. **Contempt / Misrepresentation Allegations:** The assertion that no act of the respondent is contemptuous or in contravention of this Hon'ble Tribunal's policies is denied. The respondent's actions in altering/obliterating a natural water body and blocking public access, despite statutory and constitutional obligations, amount to a breach of the public trust doctrine, Water Act, and are contrary to the environmental protection mandate of this Tribunal.
2. **Environmental Damage:** The denial of environmental harm is contrary to the material on record. Revenue records, municipal correspondence, site inspections, and photographic evidence, establish that the land in question bore a natural pond/depression which has been filled/alterred. Such alteration has disrupted the local ecosystem, reduced groundwater recharge, and is inconsistent with the precautionary principle recognised in *Vellore Citizens' Welfare Forum v. Union of India*, (1996) 5 SCC 647.
3. **Acknowledgement of Topography:** The respondent's own objection to the DDA joint inspection report, and the 1984 letter referring to a "slushy, unused, vacant area," corroborate the existence of a natural depression/water-holding area. The attempt to redefine "slushy" solely as filth or muddy ground ignores the hydrological reality that such depressions function as seasonal or perennial water bodies.
4. **Temporary Lease & Misrepresentation:** The denial of occupation/possession under the temporary lease dated 16.04.1984 is misleading. The lease terms, read with the Delhi Development Act and MPD-2021, impose obligations to preserve ecological features.

Any alteration of the pond area is a breach of these obligations. The applicant's reliance on lease terms is legitimate and within the Tribunal's jurisdiction under Section 14 of the NGT Act, 2010.

5. **Sub Judice Objection:** The pendency of related matters before the Hon'ble High Court does not bar this Tribunal from adjudicating distinct environmental issues. This position is settled in *Bhopal Gas Peedith Mahila Udyog Sangathan v. Union of India*, (2012) 8 SCC 326, where the Supreme Court affirmed that specialised environmental fora retain jurisdiction over environmental questions even if other aspects are before civil courts.
6. **Threat to Sue Applicant:** The respondent's reservation of a right to sue the applicant is irrelevant to the merits and intended to intimidate. Such threats have no bearing on the Tribunal's adjudication.
7. **Case Law Cited by Applicant:** The respondent's contention that *Lt. Col. Sarvadaman Singh*, *Hinch Lal Tiwari*, and *Jagpal Singh* are not precedents is legally untenable. These judgments lay down binding principles of law under Article 141 of the Constitution, particularly on the preservation of water bodies and the public trust doctrine, and are not confined to their facts alone.
8. **1983 & 1984 Letters:** The 1984 letter's reference to a "slushy, unused, vacant area" and the 1983 DDA letter showing the area for a park both support the applicant's case that the land was intended for public/open space use and had water-holding characteristics. Accessibility issues at the time do not justify encroachment or change of use, nor do they negate the environmental character of the land.

Therefore, in the light of the above, the applicant prays that the objections raised in Grounds (i)-(xix) of the respondent's reply be rejected, and the matter be adjudicated on merits with due regard to the environmental harm and legal obligations established on record.

Rejoinder to para 22-26 of the Respondents Reply-

The Contents of the paragraphs of the Respondents Reply, as alleged, are wrong and are vehemently denied in entirety as though herein, in view of the detailed submissions made hereinabove, *addressing each substantive para of the respondents' reply on merits, including land use classification, MPD-2021 provisions, pond location, Wetland Authority listing, cause of action, and jurisdiction*, which kindly be read as part and parcel hereof for the sake brevity. What is interesting herein, about the Respondents reply, is the fact that none has annexed any document dated back to the allotment and describing the area and its topography for the reasons best known to them. No sanctioning document for construction or regulatory requirement such as EC, etc. were placed on record.

PRAYER

In view of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

1. Take this replication on record;
2. Reject the Reply / counter affidavit filed by the respondents;
3. Direct immediate restoration and protection of the pond/open space;
4. Direct removal of obstructions to public access;

Pass such other order(s) as may be deemed just, fit, and proper in the facts and circumstances of the case.

[Signature]
Applicant

Through

[Signature]

Sansar & Vinay
(Counsel for Applicant)

Gizly Associates

E-59, Ground Floor, Sector-27,

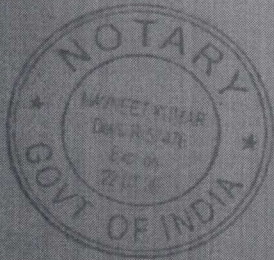
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advvinay10@gmail.com

Date ²³.04.2026
Place: New Delhi



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI

MEMORANDUM OF APPLICATION

(Under Section 18(1) read with section 14 and 15 of NGT Act,
2010)

ORIGINAL APPLICATION NO. 1348 OF 2024

IN THE MATTER OF:

Anand Puri Govind Garh Tank Road
Residents Welfare Association
Through Mr. Ranjeet Kumar
President/ Authorised Representative

... Applicant

AND

Government of NCT of Delhi and Ors.

... Respondents

AFFIDAVIT

I, Mr. Ranjeet Kumar, son of Shri Hanuman, aged about 49 years, resident of 16/31-32, Gali No.2, Tank Road, Karol Bagh, New Delhi - 10005, do hereby solemnly affirm and state that:

1. That I am the am the President/ authorised representative of the Applicant Association herein, and as such, I am conversant with the facts and circumstances of the case and am competent to affirm the present affidavit.
2. That I have read the contents of the accompanying Replication/ Rejoinder, which has been drafted under my instructions, and I say that the contents thereof are based on records maintained by the Applicant in the ordinary course of business, which I believe to be true and correct to the best of my knowledge and belief.



3. That the content of the accompanying Replication/ Rejoinder have been explained to the deponent in the language which he understood and found it correct as per the instructions given by the deponent and nothing material has been concealed from this court.

[Handwritten signature]
27/02/2017

[Handwritten signature]

DEPONENT

VERIFICATION:- 23 APR 2026

Verified at Delhi on this day of 2026 that the contents of my above affidavit are true and correct to my knowledge and belief and nothing material has been concealed there from.

[Handwritten signature]

DEPONENT

SWORN BEFORE ME

ATTESTED

NAVNEET KUMAR
NOTARY DELHI-R-57476
Government of India
NEW DELHI.

23 APR 2026



EXECUTANT IDENTIFIED
BY SHRI
13/02/2009

S-169, DDA Hog Market
Rajendra Place, New Delhi
Mob: 9310079352

आनंद पुरी गोविन्द गढ़ टैंक रोड़ रेजिडेन्स वैलफेयर एसोसिएशन (अ.रजि.)

कार्यालय ऑफिस : 3120/35, बीडनपुरा, करोल बाग, नई दिल्ली-110005
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टैंक रोड़, करोल बाग, नई दिल्ली-110005

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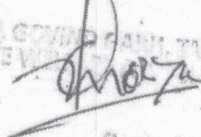
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Resolution for Authorization to The President

Resolved the Shri Ranjeet Kumar Gangwal, the president of the Association be and is hereby authorized in the meeting to the following acts:

Shri Ranjeet Kumar Gangwal, the president be and its hereby authorized to file suit ,application , replies ,affidavits , appeal , appoint advocates and sign vakalatnama on behalf of the association in respect of the matter pertaining to the welfare of the association and its member and as well as in respect to securing the right of the association and member as bestowed by the Constitution of India especially with the matter pertaining to the restoration and protection of the natural pond and environment, thereby securing the 'right to life' of the member of the association

10, May,2024

ANAND PURI GOVIND GADH TANK ROAD
RESIDENCE WELFARE ASSOCIATION

General Secretary

NO : CBSE/AFF/2730054 /EX-00759-1920/2019-20/

Dated: 05/10/2020

The Manager,
FAITH ACADEMY
John L, Dorsey Road, PRASAD NAGAR NEW DELHI
DELHI ,CENTRAL DELHI , 110005
(M: 25715784,25748208)

Sub: Extension of General Affiliation up to Secondary/Senior Secondary Level - regarding
Ref: Application No. EX-00759-1920

With reference to your application on the subject cited above; I am directed to convey the approval for Extension of General Affiliation as per details given below:-

Affiliation No : 2730054
Affiliated for : Senior Secondary
Category : Extension of General Affiliation
Period of Extension of : 01.04.2019 to 31.03.2024

In view of current COVID-19 pandemic which has most severely affected the normal functioning of schools in the country, however, the school is pursuing to provide extension of affiliation so as to avoid any difficulty for the purpose of admission /registration/ obtaining loan/renewal of various safety certificates from appropriate state authorities.

Therefore, the competent authority of the Board after due consideration has accorded approval for extension of Affiliation based on details/data submitted by school in online application for a further period of 5 years subject to fulfilment of following conditions:

1. The school will follow the **RTE Act, 2009** and instructions issued thereon by the CBSE/Respective State /UT Govt. from time to time.
2. The School is required to apply on online for further extension of affiliation along with the requisite fee and other documents as per Rule 10.3 of Affiliation Bye Laws, 2018.
3. The school will also abide by the conditions prescribed, if any, by the State Government concerned as mentioned in certificate as per appendix III issued by District Education Officer (DEO) /equivalent officer
4. The school should ensure the strong governance and management of its activities in way of comprehensive and quantifiable planning in way of curriculum planning, infrastructure, resources, physical education, staff development and other co-curricular areas.
5. The school should go through the provision of **Affiliation and Examination Bye Laws and keep a copy there of** for reference purpose and also advised to visit CBSE websites i.e. <http://cbseacademic.nic.in/> & <http://cbse.nic.in/> for updates. The School is expected to see all circulars on these CBSE websites regularly.
6. The school will strictly adhere to all rules regarding safety of students including Fire fighting and Transportation, etc. Further, school will provide adequate facilities for potable drinking water and clean healthy and hygienic toilets with washing facilities for boys and girls separately in proportion to the number of students. The school will ensure that Fire, Building, health and sanitation and safe drinking water certificates are renewed from time to time, as per norms.

7. **Admission to the school** is to be restricted as per relevant rules of Examination Bye-laws and rule 2.4.5, 2.6.5, 7.1, 7.2, 8.4.2, 8.4.10 & other relevant rules of Affiliation bye laws.
8. The school is required to follow rule No.2.4.7 and 2.4.8 of Affiliation Bye Laws regarding Books and Quality of Education.
The number of sections may be restricted as per the Appendix V of the Affiliation Bye-Laws of the Board. For increase in number of sections, the School shall apply online to the Board as per rule 15.7 of Affiliation Bye laws.
9. The school shall be solely responsible for any legal consequences arising out of the use of school name/logo/society/trust or any other identity related to running of school affiliated to CBSE. The school shall also be liable to bear all legal charges incurred by the Board, if any, arising out of these circumstances.
10. The school must strive to promote conservation of environment on their campus through rain water harvesting, segregation of waste at source, recycling of organic waste, proper disposal of waste including electronic waste, use of energy saving and energy efficient electrical equipment, greening of campus, use of solar energy, education and awareness amongst children on environment conservation and cleanliness etc
11. The school shall submit their information through Online Affiliated School Information System (OASIS) as per details given in circular no. affiliation-06/2018 dated 24.04.2018. Link for OASIS is available on Board's website: www.cbse.nic.in
12. The optimum Section teacher ratio of 1:1.5 as well as student teacher ratio of 30:1 is to be maintained to teach various subjects and school shall appoint qualified and trained teaching staff on regular basis as per provisions of Affiliation Bye Laws of the Board.
13. Every affiliated school shall sponsor regularly its bonafide and eligible students in Boards Class X and Class XII examinations from the year mentioned while granting affiliation/up-gradation regularly without break or inform with reasons thereof in writing well in time about the non-sponsoring of the candidates.
14. Running of coaching institutions in the school premises in the pretext of providing coaching to the students for various examinations is not permitted by the Board. Strict action would be taken on defaulters.
15. The Manger and the Principal of the school shall be jointly responsible for the authenticity of the online/offline documents/ information/data submitted by the School to the Board.
16. Apart from rules to be adhered to by the school as mentioned above for drawing specific attention of the school authorities, the school authorities are required to acquaint themselves with all the rules contained in Affiliation & Examination Bye-laws and circulars/guidelines/notification issued by the Board from time to time. Any laxity in following rules/instructions of the Board will lead to action against school as per clause 12 of Affiliation Bye-laws-2018.
17. The genuineness of information / documents / data submitted shall be of school and in case, if found otherwise the school shall invite action as per affiliation Bye laws-2018
18. The school shall be responsible for submission of any pending compliance, reply of show case /legal notice/ complaint and for submission of date/information sought by the Board.
19. The extension of 05 years shall be from the date of cessation of previous validity of extension of affiliation

20. The school is required to remit pending fee, if any
The extension of affiliation is being granted as one time measure. However, the cases where
21. the Show Cause Notice was communicated or grievance / legal cases are pending against the school, the Board will take appropriate decision in this matter
The school shall renew all mandatory safety certificate i.e Safe Drinking Water & Health and Hygiene certificate, Fire Safety Certificate and Building Safety Certificate from concerned Govt authorities time to time
22. The school shall also maintain record of certificate, compliances, data and other records/information and shall be fully responsible to produce all such records before Board and appropriate Government Authorities when asked for, failing which necessary action shall be taken as per Affiliation-Bye-Laws of the Board. The school shall also be liable for action by the appropriate Govt., in case of violation / non-compliance of the concerned Govt. norms
23. The Board reserves the right to conduct inspection of school as per clause 11.2 and 11.4 of Affiliation Bye Laws.
- 24.

Deputy Secretary/ Joint Secretary(Affiliation)

This is a computer-generated document. No signature is required.

-: 103 :-

From-pre-page

land measuring 3.79 acres is made to the College, the total area shall be 8.11 acres which will suit their requirements. Out of the area of additional land of 3.79 acres, we have already allotted 2.81 acres against which a premium of Rs.14,050 has also been received, though the possession of this land has not so far been handed over because demarcation of this area is not feasible as has been explained by Dy. Dir. (ZP) in his note at page 99-100/N.

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4. It is understood that the former L.G. also visited this area on 12.3.81 and indicated the approximate site and the extent of additional land with its boundaries to be given to the College and also directed P.W.D./Delhi Administration to immediately construct the boundary wall around the additional land to be made available to the College. We have also received a communication to this effect bearing No.F.17/Site/85/Kalindi/81/CW-6621-25 dated 7.5.81 from the Director of Education, Delhi Administration.

10.31
18/1/81
23/7/81
New Delhi

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Commissioner(L) may kindly see and forward the case to Commissioner (Planning).

6725 (L)
28/7

Commr. (L)

Ashok
(Ashok Baksh)
Dir. (OSB)
22.7.81

From-pre-page

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Ashok Bakah
Dir. (058)
22.7.61/

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Pt. examinee milled.

ellum
25/7

Dir (P)
D(XS)

10/78

Pt. discuss early.

Area U/

FOR RTI Use Only
Discussed with D.D.(C)
12/9

Pt. fix up the date for site inspection as received by you.

P.L. Alaya
24.9.81

ty. (S)

The site has been inspected with Jt. Dir. (PP) on 7-11-1981. The feasibility of the site demarcation including the allotment of an additional area of 0.98 acre was discussed. It is pointed out that the college is already in possession of 4.32 acres of land and an area of 2.81 acres has further been allotted for which the college authorities have deposited the amount against premium of Rs. 14050. Further the college has requested for allotment of an area of 0.98 acres more on the back of pond. After ~~allotment~~ the required areas the ~~clubbing~~ total college complex area would be as under:-

1.	Area already under possession	= 4.32 acres
2.	Area allotted	= 2.81 "
3.	Addl. area prop. for allotment	= 0.98 "
	Total	= 8.11 "

As per ~~the~~ the additional area of 0.98 acres can also be allotted to make total commitment of 8.11 acres as agreed upon by Director (OSB) on page.

Regarding demarcation of boundary of college site a deep pond is in existence in the back of college as shown in the survey plan placed opposite. Catchment of this pond is nearby locality known as Tank Road area which is at a higher attitude. During monsoon the level of this pond rises considerably and ~~water~~ water flows through the existing college building, thus meeting with the lake area developed by J.S. for Prasad Nagar.

Contd...../-

-78v

The facts of this case are as under:-

V.C. as per orders dated 26.2.79 on page 39 ante approved the allotment of additional land to Kalindi College, making the total area as 4.81 acres. The premium of 2.81 acres, being the additional land has already been recovered.

The possession of this additional land has not been handed over so due to the fact that in the rear of this plot, a deep alive pond exists. Moreover the ownership of the existing land in the possession of the College authorities is not clear. A survey of the land in question has been got done, a copy of which is placed at Slip 'X', which indicates the dimensions of 4.81 acres. Identification of the additional land is not possible. The increase in the area of this plot more than 4.81 acres is also not possible, due to the zonal road.

making the total

It is suggested that the possession of the ^{additional land} ~~total~~ land i.e. 4.81 acres may be handed over to the College authorities, and in case it is confirmed that they already possess more than 2 acres, the adjustment in the premium already recovered from them may be made.

P.C. Jain
(P. C. Jain)
Jt. Director (CP).

Director (CP).

As decided, the site of Kalindi College was inspected today by Commissioner (Lands), Director-(Horticulture), Dy. Dir. (Horticulture), Shri Trilok Singh, S.E., Shri P.L. Ahuja, A.E.(S), and the undersigned. After inspecting the entire area, the following recommendations were made:-

- 1: An area more than 4.81 acs. as earlier decided, cannot be allotted to the College Authorities due to site limitations. The proposed plot would be bounded by an existing road on the side, proposed Master Plan road on the north & east and an existing boundary of the college in the south.

Contd....

-(79):-

from page overleaf:

2. In allotment of 4.81 acs. of land, part of the pond would be affected by the college site as well as by the Master Plan Road. Part of the pond would be filled up by the P.W.D., Dalki Adm., while constructing the road, and the balance portion which would be part of the college site would be filled by the college authorities itself and not by the DDA. This point may also be made clear while writing a letter to the principal of the college.
3. Two drains are passing through the existing campus of the college and needs to be diverted, for this SE-IV & Director-(H) would study and put up a proposal. Diversion of the drains may be done by DDA and not by the college authorities.
4. If the college authorities do not agree for 4.81 ac. of land, then alternate allotment can be explored either in Janakpuri or Paschimpuri Residential Scheme.

V.C. may kindly approve before a letter is sent to the Principal of the College.

FOR USE ONLY

R.G. Gupta
(R.G. Gupta)
Director-(CP)
5.7.80

V.C.

be my wish that additional
my not be available in
this area.

11/7/80

206/1519 (10/10)
14.7.80

22/10/80
11/7/80

Quantity
V. Singh
11/7/80
DFA
19/7

for immediate action
14/7

From-pre-page

land measuring 3.79 acres is made to the College, the total area shall be 8.11 acres which will suit their requirements. Out of the area of additional land of 3.79 acres, we have already allotted 2.81 acres against which a premium of Rs.14,050 has also been received, though the possession of this land has not so far been handed over because demarcation of this area is not feasible as has been explained by Dy. Dir. (ZP) in his note at page 99-100/N.

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5. The main issue now, which needs examination is whether an area of 0.91 acres can be allotted at the back of the existing pond as requested by the Principal of the College.

Commissioner(L) may kindly see and forward the case to Commissioner (Planning).

10.3/18/81
23/7/81
28/7

6725 (2)
28/7

Commr.(L)

Ashok
(Ashok Baksh)
Dir. (OSB)
22.7.81

From-pre-page

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Ashok Bakah
Dir. (058
22.7.61/

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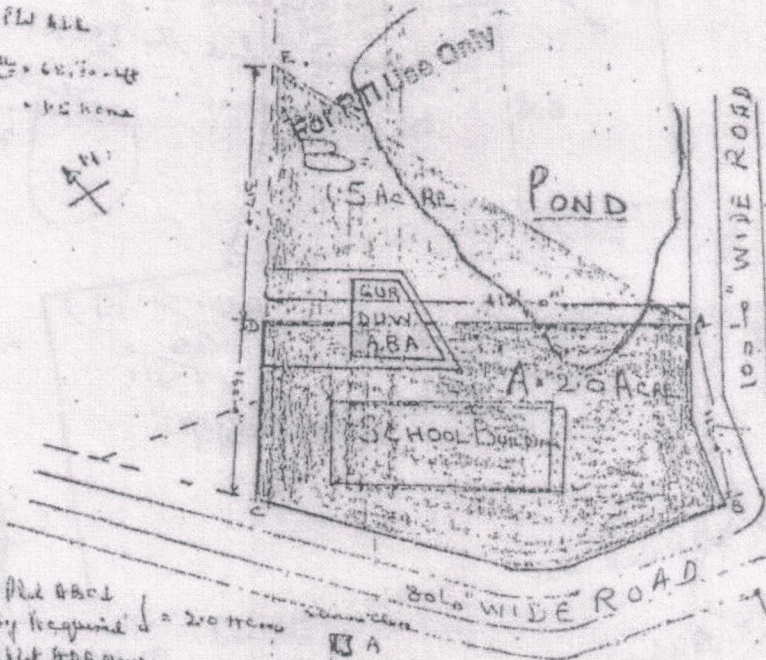
A site measuring 4.81 acres was agreed for Kalindi College, after incorporating the recommendations of the zonal plan in the layout plan of this case, ~~area~~, and also by making the adjustment of 100' road.

Since the area occupied by this college was 2 acres, the premium for the balance area of 2.81 acres has been recovered. The ~~New Base Section~~ ^{Nazul Office} as per notes on page 37/N dt. 17.1.79 confirmed that the additional land required by the Kalindi College is Nazul Land under the management of the Authority. The possession of this site has not been handed over as per the reasons pointed out in my note dt. 30.7.79 on pages 55, 56/N, since the management was not in a position to produce the authentic record of the land in its possession. Now, the Deputy Director ~~6~~ ⁶ Education, Delhi Admn. vide their letter dt. 22.9.79 has forwarded a copy of the letter issued by the Govt. of India, Ministry of Rehabilitation (Pages 82-83/Cor) According to this letter it was decided to allot about $3\frac{1}{2}$ acres of land behind block No. 49 East Patel Nagar for the construction of School. It was also mentioned in this letter that the possession of the land will be handed over to the Director ^{at} of Education by the Executive Engineer, Ministry of Rehabilitation. It is not known whether the possession of this additional land was handed over ^{to} by the Deputy Director of Education or not. A copy of the sketch plan showing 3.50 acres land, giving the details of this land is placed at page 97/C.

The area of this college cannot be increased more than 4.81 acres as indicated on the plan placed

GOVT HIGHER SECONDARY SCHOOL AT EAST PATEL NAGAR
FOR KALANDI COLLEGE

AREA OF PLOT A & B
 • 312 x 110 = 34320 Sq. Ft. = 0.78 Acre
 • 150 x 100 = 15000 Sq. Ft. = 0.34 Acre



- Fig 1:-
- 1. Area of Plot ABCD already acquired = 2.0 Acre
 - 2. Area of Plot ABDE to be acquired = 1.5 Acre
 - 3. Total Area of Plot ABCE = 3.5 Acre (A+B)
 - 4. POND - - - - -

M. S. ...
 31/11/52
 ...

Scale: 1 cm = 10 m
 1:1000
 1:1000
 1:1000
 1:1000

-: 103 :-

From-pre-page

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23/7/81
18/12/81
23/7/81
23/7/81

6725
28/7

Asok Baksh
Dir. (OSB)
22.7.81

Commr. (L)

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Ashok Bakah
Dir. (058
22.7.61/

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Pt. examine nicely.

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25/7

air (ep)
D.D.S)

10
1/8

Pt. discuss early.

Area U,

For RTI Use Only
12/9

Discussed with B.D.(B).

Pt. fix up the case for site inspection
as desired by you.

P.L. Akh
24.9.81

By: [Signature]

The site has been inspected with Jt. Dir. (PP) on 7-11-1981. The feasibility of the site demarcation including the allotment of an additional area of 0.98 acre was discussed. It is pointed out that the college is already in possession of 4.32 acres of land and an area of 2.81 acres has further been allotted for which the college authorities have deposited the amount against premium of Rs. 14050. Further the college has requested for allotment of an area of 0.98 acres more on the back of pond. After ~~the~~ the required areas the ~~clubbing~~ total college complex area would be as under:-

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Regarding demarcation of boundary of college site a deep pond is in existence in the back of college as shown in the survey plan placed opposite. Catchment of this pond is nearby locality known as Tank Road area which is at an higher attitude. During monsoon the level of this pond rises considerably and ~~xxxx~~ water flows through the existing college building, thus meeting with the lake area developed by J.S. for Prasad Nagar.

Contd...../-

Kalindi College, University of Delhi
कालिन्दी कलेज
4.0 ★★★★★ (1,054)
Women's College · 🏠

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kalindicollege.in

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Suggest an edit

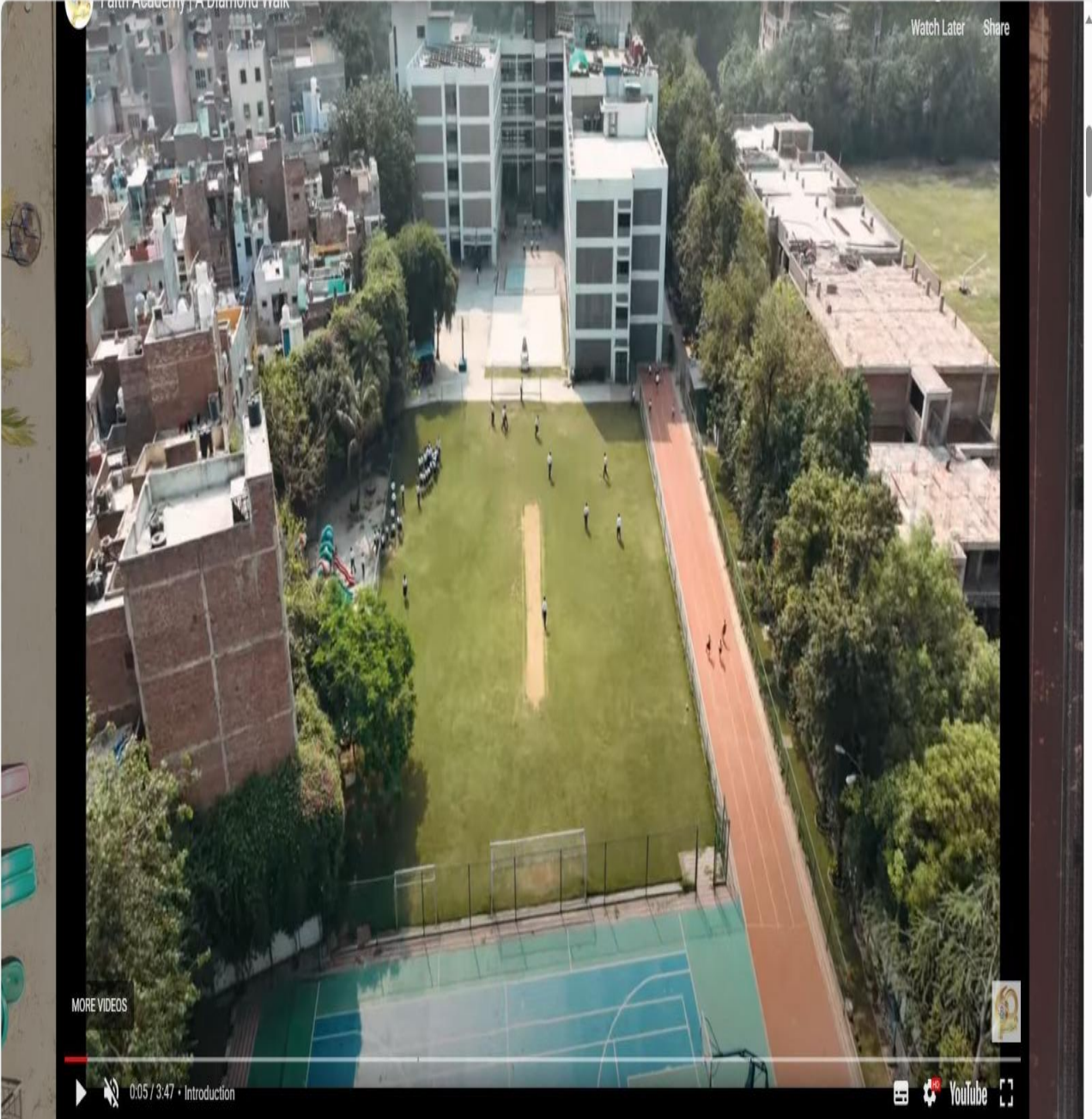
Restaurants Hotels Things to do Transit Parking Pharmacies ATMs

Unique fashion point
Faith Academy
Sharama Fast Food
ICSI Prasad Nagar
Academic Block, Kalindi College
Bindra Park, 49 block, East Patel Nagar
Kalindi College, University of Delhi
Temple
Jheel Park
John L. Dorsey Rd
Faith Academy
Madarsa Nida e Islam
Masjid
Andhra Education Society Sr. Sec School
Learning Ladder
LIG Flats, Prasad Nagar
Prasad Nagar Police Station
Karol Bagh Tricon Pa
Jheel Walking Trl
T. Sohanlal Marg
Lumber 1

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Faith Academy | Diamond Park Watch Later Share




MORE VIDEOS

▶ 🔊 0:05 / 3:47 • Introduction 📄 🔄 YouTube 🗑️


Showing events for **December 21 2024** ◀ **December 2024** ▶ All Categories ▼ WhatsApp us

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Faith Academy | A Diamond Walk Watch Later Share



1.5 Acres land allotted in Prasad Nagar on 3.12.1981

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The image is a screenshot of a web browser displaying a YouTube video. The browser's address bar shows the URL <https://faithacademy.co.in>. The video player shows a herd of cows of various colors (white, brown, black) in a field. In the background, there are trees and a building. The video player interface includes a play button, a progress bar at 1:57 / 3:47, and a 'History' label. Below the video player, there is a navigation bar with the text 'Showing events for December 21 2024' and a calendar view for 'December 2024'. To the right of the calendar, there is a 'WhatsApp us' button and a dropdown menu labeled 'All Categories'.

Annexure - A-27 ⁸⁵³

--: 103 :-

From-pre-page

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Commissioner(L) may kindly see and forward the case to Commissioner (Planning).

10.3/23/7/81
New Delhi

6725
22/7

Commr. (L)

Ashok
Ashok Baksh
Dir. (OSB)
22.7.61

From-pre-page

Land measuring 3.79 acres is made to the College, the total area shall be. 8.11 acres which will suit their requirements. Out of the area of additional land of 3.79 acres, we have already allotted 2.81 acres against which a premium of Rs. 14,050 has also been received, though the possession of this land has not so far been handed over because demarcation of this area is not feasible as has been explained by Dy. Dir. (ZP) in his note at page 99-100/N.

3. 2.61 acres of land out of the total area of additional land approx. 3.79 acres already sta allotted to the College. The balance area of 0.9 acres is to be allotted. The Principal of the (ineligible) requested that this area of 0.91 acres may (ineligible) at the back of the Pond as it could not (ineligible) at this stage as to how long it will take (ineligible) the Pond. The land requested for has be (ineligible) in the Plan placed alongside. The Prin (ineligible) College is of the opinion that in case the strip o (ineligible) land is allotted, they shall be able to construct a boundary wall which will provide security to the students and would also restrict the trespassers.

4. It is understood that the former L.G. also visited this area on 12.3 and indicated the approximate site and the extent of additional land with its boundaries to be given to the College and also directed P.W.D./Delhi Administration to immediate) construct the boundary wall around the additional land to be made available to the College. We have also received a communication to this effect bearing No.F.17/Site/85/Kalindi/B1/CW-6621-25 dated 1.5.81 from the Director of Education, Delhi Administration.

5. The main issue now, which needs examination is whether an area of 0.91 acres can be allott (ineligible) at the back of the existing pond as requested by the Principal of the College.

Commissioner(L) may kindly see and forward the case to Commissioner (Planning).

Ashok Bakah
Dir. (058
22.7.61/

Typed Copy

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PROOF OF SERVICE

VINAY KUMAR <advvinay10@gmail.com>

ADVANCE SERVICE - COPY OF REPLICATION ON BEHALF OF THE APPLICANT IN O.A. NO 1348 OF 2024 BEFORE NGT, AS ADVANCE SERVICE

1 message

VINAY KUMAR <advvinay10@gmail.com>
To: M Qayam Ud Din <advocateqayamsaab@gmail.com>
Bcc: sansar.kumar2018@gmail.com

Mon, Apr 27, 2026 at 1:12 PM

Sir,

Please find attached herewith the copy of Replication on behalf of the Applicant in the matter - "Anand Puri Govind Garg Resident Welfare Association Vs. Govt of NCT of Delhi & Ors.", OA No. 1348/2024 before the Hon'ble National Green Tribunal Principal Bench, New Delhi.

Note:- This email may be used for litigation purposes as a proof of service.

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REGARDS

VINAY
ADVOCATE



Faith Academy Replication.pdf
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